

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH
BANGALORE**

CONTEMPT PETITION NO.170/146/2019 IN

ORIGINAL APPLICATION NO.170/209/2015

DATED THIS THE 11th DAY OF JANUARY, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh).

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore).

R. Kumari Nirmala, D/o M. Ramakrishna, aged 42 years, working as Data Entry Operator, Grade-III, Office of the National Sample Survey Organization (FOD), Data Processing Division, 3rd Floor, "F" Wing, 'Kendriya Sadan' Koramangaloa, Bangalore-34.

....PETITIONER

(By Advocate SH. RANGANATHA S. JOIS – through video conference)

Vs.

1. Sri. Pravin Kumar Srivastava, Secretary, Ministry of Statistics and Programme Implementation, Sardar Patel Bhavan, Sansad Marg, New Delhi-110001.
2. Smt. P.A. Mini, In-Charge Deputy Director General, NSSO, DPC (Centre), III Floor, 'F' Wing, Kendriya Sadan, Koramangala, Bangalore-560034.
3. Sri Arindam Modak, Director, NSSO, DPC (Centre), III Floor, 'F' Wing, Kendriya Sadan, Koramangala, Bangalore-560034.
4. Smt. Leena, Director (CSW), NSSO, Data Processing Division (Head Quarters) No.164, GLT Road, Mahalanobis Bhavan, Kolkata-700108.

....RESPONDENTS

(By Advocate SH. V. N. HOLLÀ – through video conference)

O R D E R (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

Sh. V. N. Holla, learned counsel representing the respondents, on instructions from the respondent Department, has stated that the respondents shall implement the order dated 06.07.2015 passed by this Tribunal in O.A.

No.170/209/2015 within a period of three months from today. In support of his said statement, learned counsel has also placed on record a copy of the letter dated 08.01.2021 received from the respondents.

2. In view of the above, nothing survives in the present Contempt Petition and the same is disposed of having been rendered infructuous.

3. Petitioner shall, however, be at liberty to get the C.P. revived in the eventuality of failure of the respondents to implement the order dated 06.07.2015, passed by this Tribunal within the aforesigned stipulated period.

4. Rule of the Court is discharged.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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